

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, WESTERN
ZONE BENCH AT PUNE**

Original Application- 116/2023



Sagar Tamhane & Anr

...Applicant

Versus

Pimpri Chinchwad Municipal
Corporation & Ors

...Respondents

AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO -1
PIMPRI CHINCHWAD MUNICIPAL CORPORATION

I Mr Sanjay Kulkarni Aged about 54 years having office at having office at PCMC Building, Mumbai – Pune Road, Pimpri, Pune 411018 do hereby solemnly affirm and state as under.

1. I say that being the Joint City Engineer, Environment Department Pimpri Chinchwad Municipal Corporation, I am aware of the facts and circumstances of the above Original Application and hence I am competent to swear this Affidavit in Reply. I say that the contents of the Original Application are denied in it's

entirety, save to the extent specifically admitted by me herein. Nothing herein may be deemed to be admitted for lack of a specific traverse.

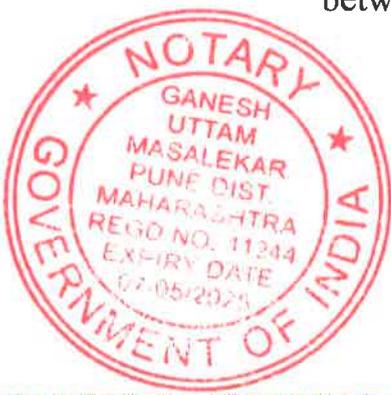
Objections as to incorrect submissions made in the O.A.

2. At the Outset the Answering Respondent states that, the Applicant has made incorrect submissions before this Hon'ble Tribunal without verifying the same and are bald and baseless submissions. The Applicant has claimed that the Construction of the present STP is at the same area as the previous STP, which was ordered to be demolished by this Hon'ble Tribunal in OA 41/2019 Federation of River Residency v PCMC & Ors. The above submission of the Applicant is incorrect as the STP which is in question in the present Original Application is located at Gat No 91 and 92 of Village Chikhali which and is not at the same area as is sought to be presented by the Applicant. A copy of a map / Plan depicting the location of the old STP and the new



STP is being produced before this Hon'ble Tribunal, which establishes that the location of the old STP (which was demolished) and the present STP are at different locations and thus the Applicant is engaging in making incorrect and unverified submissions. A copy of a map/ plan with the locations of the old STP and the present STP is hereto annexed and marked as **Annexure R-1.**

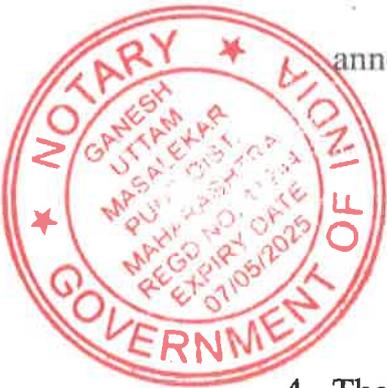
3. The other incorrect submission made by the Applicant, is that the present STP is located within the Blue Line of the river Indrayani. The Answering Respondent specifically denies the above submission of the Applicant and it is submitted that the present STP is located between the Blue to red line of the Indrayani river, A Copy of the Layout plan is being produced by the Answering Respondent which clearly establishes that the present STP is not located within the river bank and the blue flood line, and is infact between the Blue flood line and Red line in which construction of



STP is very much permissible. The Answering Respondent submits that, in the light of the above incorrect submissions made by the Applicant, the present original Application deserves to be dismissed with costs. A copy of the Layout Plan is hereto annexed and marked as Annexure R-2.

Correct facts

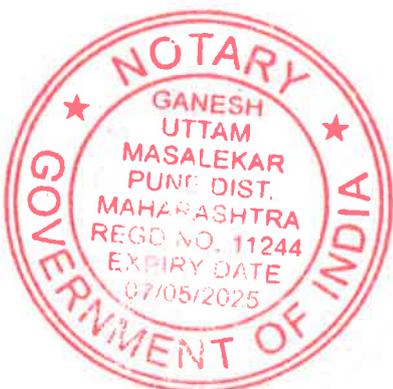
4. The Answering Respondent submits that the present STP is located at Gat No91 and 92 of Chikhali Village and is located in the area between the Blue Flood line and the red line of the Indrayani River. The area between the blue flood line and the red line is not a prohibited zone, but is a restricted zone and as per the U.D.C.P.R. clause 3.1.3 construction of STP is very much permissible in the restricted zone. The Answering Respondent wrote to the Respondent No 4 Irrigation Department seeking a permission to set up the STP at the desired location, to which the Irrigation Department replied on 24.11.2022 stating that there is



no permission required from them and that the necessary levels of the blue flood line need to be kept into consideration while constructing the said STP. A copy of the said communication dated 24.11.2022 (along with the translated copy) from the Respondent No 4 is hereto annexed and marked as **Annexure R-3**. The Answering Respondent submits that the present construction has been commenced with after following the necessary levels as prescribed as per the irrigation department.

5. The Answering Respondent has further obtained a Consent to Establish the said STP from the Respondent No 3 M.P.C.B. on 16.03.2023. A copy of the CTE dated 16.03.2023 is hereto Annexed and marked as **Annexure R-4**.

6. A copy of the Development Plan is hereto Annexed and marked as **Annexure R-5**.



7. The very basis of the Applicant's Original Application is that the present STP lies within the river bank and the Blue flood line, the very basis and the foundation of the Applicant's Original Application falls as the Applicant has made wrong submissions without even verifying the facts, as the present STP is not located within the River Bank and the Blue Flood Line, but in fact located between the Blue and Red line of the river Indrayani. Further the plinth of the said STP is being built on an elevated platform of 1 meter above the red flood line which is more than 0.45 meters as has been prescribed in the UDCPR, the Answering Respondent by abundant caution has left more than double of the prescribed height which shows that the Answering Respondent is cautious and has followed the prescription of the necessary laws, and thus by following the necessary prescriptions as per law, there will not be any obstruction to the flow of the river water during the rainy season and the floods, as the same has been considered by the Answering Respondent and thus enough height has been provided for.





8. The Answering Respondent further submits that the present Original Application is not filed with a bona fide intention and is filed with a selfish motive based on the misconstrued thought that STP causes inconvenience to the residents residing near it which can be clearly seen from a plain reading of Paragraph 14, 16 & 17 of the grounds of the Original Application in which the Applicants have revealed the true motive behind them to file the present Original Application. The Applicants have a problem with the STP being near their place of residence which is not a valid objection in Law. Thus the present Original Application deserves to be dismissed on this ground as well.

Responsibility of the Respondent Municipal Corporation

9. The Answering Respondent further submits that as per the directions of the Hon'ble Apex Court in *Paryavaran Suraksha Samiti V UOI (2017)5 SCC 326* and as per the directions of this



Hon'ble Tribunal in *O.A.606/2018*, it is the duty of the Answering Respondent to provide complete treatment of waste water which is a sine qua non for a clean environment, the construction of the STP is in furtherance of the same object, keeping in mind the ever growing population and consequential increased generation of sewage water. The Construction of the STP will not only benefit the Applicants, but the whole society. Such Applications, which are *ex-facie* baseless in law and purely out of selfish intentions need to be dealt with strictly by this Hon'ble Tribunal.



Parawise Reply

10.The Contents of Para 1 and 2 of the Original Application do not need a reply as the same are factual in nature.

11.The Contents of Para 3 & 4 of the Original Application are false and are denied in toto. It is categorically denied that the present



STP is located within the river bank and the blue line of the river Indrayani. It is submitted that the present STP is located between the blue line and the red line of the river Indrayani, which is not a prohibited zone, and is infact a restricted zone in which construction of STP is permissible. The claims that the STP adervsely impacts the riparian area are unfounded baseless claims.

12.The Contents of Para 5.1 to 5.8 of the Original Application are factual in nature and hence do not merit a reply . Contents of Para 5.10 are denied as false and incorrect submissions which the Answering Respondent has already dealt with in the objections at the start of this reply and the contents of the same are not being repeated in order to avoid prolixity and verbosity.

13.The Contents of Para 5.11. of the Original Application are denied.
The Applicant is questioning the UDCPR, after about 3 years



since, it came into existence, further it is submitted that the legality of the same cannot be questioned before this Hon'ble Tribunal and that the Applicants have other remedies which they have not availed.

14. Contents of para 5.12 are denied in toto as false and misleading.

It is denied that the Answering Respondent has not taken steps to construct the STP at some other location as per the order of this Hon'ble Tribunal dated 30.01.2020 it is submitted that there have been subsequent developments which have taken place since 30.01.2020;

- a) UDCPR was published on 2nd December, which specifically allows construction of an STP in the restricted zone.
- b) the Location of the present STP is at a different location from where the previous STP existed.



c) The Location of the present STP is not within the blue flood line.

Thus it is wholly unjustified and a mischievous attempt on behalf of the Applicant to state that the construction of the present STP is in violation of the order of this Hon'ble Tribunal dated 30.01.2020.

15. Contents of Para 5.13 and 5.14 of the OA are denied. It is denied that the constructon of the STP in the prohibited area causes several environmental and Constitutional issues. It is further denied that the Applicants and the other people of the locality are aggrieved by the construction of the present STP. There is no reason mentioned as to how the Applicat will be aggrieved, the entire Original Application has been filed with a colourable intent which is clearly unfurling itself before this Hon'ble Tribunal.





16. Contents of para 5.15 and 5.16 do not merit a reply.

17. The Answering Respondent Further submits that there is no valid ground to file the present Original Application. The Applicant in the entire Original Application has failed to show any valid reason in law as to why the construction of the STP should not be permitted. Further the Original Applicant has made false statements, the Answering Respondent submits that making incorrect submissions before this Hon'ble Tribunal has serious and disastrous consequences which this Hon'ble Tribunal may deal with appropriately.

18. Thus the present OA does not have any force and fails to make out any valid reason for this Hon'ble Tribunal's intervention.

Verification

I, Mr Sanjay Kulkarni do hereby verify the contents of the above Paragraphs which are true to my own knowledge and /or are in the

nature of legal submissions which I believe to be true and no material has been suppressed herewith.



Solemnly Affirmed
At Pimpri, Pune

Dated 31.01.2024

S. Shah
Advocate for R-1

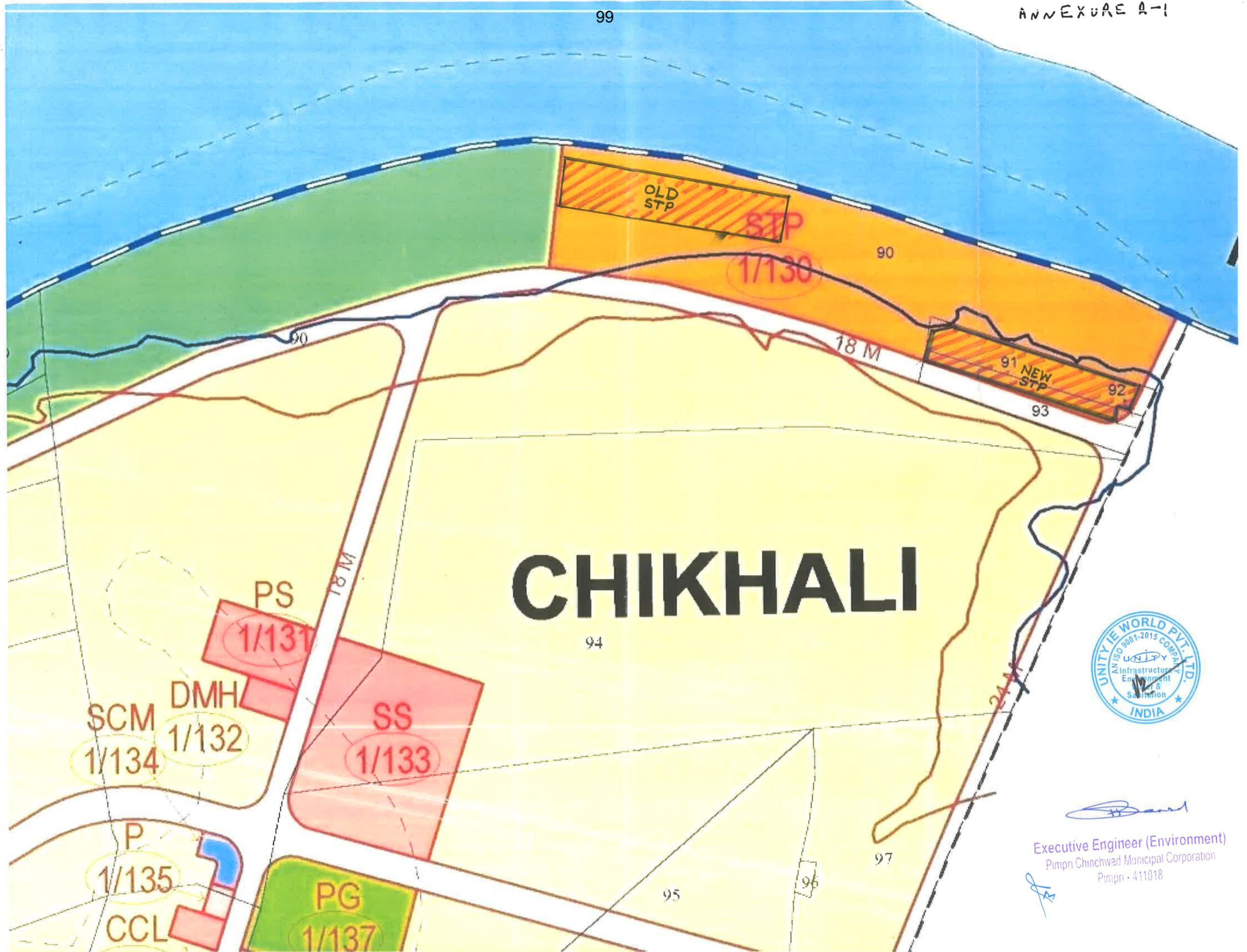
[Signature]
Respondent No 1
Joint City Engineer (Environment)
Pimpri Chinchwad Municipal Corporation
Pimpri - 411018.



BEFORE ME
[Signature]
GANESH UTTAM MASALEKAR
NOTARY
GOVERNMENT OF INDIA
PUNE DISTRICT, MAHARASHTRA.
REGD. NO: 11244



NOTED AND REGISTERED
AT SR. NO. 9/2024
DATE 31 JAN 2024



CHIKHALI



[Signature]
 Executive Engineer (Environment)
 Pimpri Chinchwad Municipal Corporation
 Pimpri - 411018



विचारात राखणेबाबत

दुरध्वनी:-

०२०-२९७०५१६७

महाराष्ट्र शासन
जलसंपदा विभागकार्यकारी अभियंता, पुणे पाटबंधारे विभाग, पुणे
नविन प्रशासकीय इमारत, "बी"-विंग, पश्चिम बाजु दुसरा
मजला, पुणे - ०१

विचारात राखणेबाबत

ई-मेल:-

eepidpn@gmail.com

जा.क्र. पुपावि/प्रशा-१/ ६०७० सन २०२२

दिनांक 28/11/2022

प्रति,

कार्यकारी अभियंता,
पाणी पुरवठा व जलनिस्सारण विभाग,
पिंपरी चिंचवड महानगरपालिका,
पिंपरी - १८विषय : पिंपरी चिंचवड महानगरपालिका हद्दीतील चिखली गट क्र.९२(१) मधील जागेत व पिंपळे
निलख येथील सर्व्हे नं.६४/६५ येथे मैला शुध्दीकरण केंद्र बांधणेबाबत.

- संदर्भ
- १) आपले कार्यालयाचे पत्र क्र.जानि/२/कावि/७०३/२०२, दि.३०/६/२०२०
 - २) शासन परिपत्रक क्र.पुरनि-२०१८/(१८२/२०१८)/सि.व्य.(म)मंत्रालय, मुंबई ३२, दि.३/५/२०१८
 - ३) मे.राष्ट्रीय हरिद लवाद न्यायालय, नवी दिल्ली (WZ)पुणे यांचे दि.३०/१०/२०२० चा आदेश
 - ४) UNIFIED DEVELOPLAND PROMOTION REGULATIONS FRO MAHARASHTRA STATE., DIRECTIVES Date.२/१२/२०२०
 - ५) उपविभागीय अभियंता, खडकवासला कालवा उपविभाग क्र.२ पुणे यांचे पत्र जा.क्र.खडक-२/ १३९१सन २०२०, दि.१४/०७/२०२०

उपरोक्त विषयास अनुसरून आपल्या कार्यालयाने संदर्भिय पत्र क्र.३ अन्वये पिंपरी-चिंचवड महानगरपालिका हद्दीतील चिखली गट नं. ९२(१) मधील जागेत मेला शुध्दीकरण केंद्र बांधण्यासाठी या विभागाचा ना हरकत दाखला देणेसाठी विनंती केलेली आहे.

संदर्भ क्र.२ मधील शासन परिपत्रकातील मुद्दा क्रं.७ मध्ये नमूद केल्यानुसार निषिद्ध क्षेत्राचा (Prohibitive Zone) उपयोग (उदा. नदी पात्राजवळ सार्वजनिक शौचकुप व मल:निस्सारण सुविधा) अशा कारणासाठीच केला जावा की जेणेकरून नदी प्रवाहात कोणताही अडथळा येणार नाही. नदीची वहनक्षमता कमी होणार नाही व नदीच्या काटछेदात कोणताही बदल होणार नाही.

तसेच उपरोक्त शासन परिपत्रकातील मुद्दा क्रं.११ मध्ये नमूद केल्यानुसार जलसंपदा विभागाचे कार्यक्षेत्र नदी किनारी पूररेषेची आखणी करण्या इतपतच मर्यादित असल्याने निषिद्ध क्षेत्रातील व नियंत्रीत क्षेत्रातील उपरोक्त परिच्छेदात नमूद केलेली सार्वजनिक हिताच्या दृष्टीने अपरिहार्य व आवश्यक कामांना जलसंपदा विभागाच्या ना-हरकत प्रमाणपत्राची आवश्यकता राहणार नाही. त्यामुळे सदर प्रकरणी उपविभागीय अभियंता,

खडकवासला कालवा उपविभाग क्र.२,पुणे यांचेकडील प्राप्त क्षेत्रीय अहवालानुसार आणि संदर्भिय शासन परिपत्रक क्र.२ व ३ मधील निर्देशानुसार खालील नमूद केलेल्या मुद्याच्यानुसार वरील विषयांकित प्रकरणी पुढील प्रमाणे कार्यवाही करण्यात यावी.

- १) संदर्भिय पत्र क्र.२ व ३ मधील सर्व निर्देशांचे तंतोतंत पालन करणे आपल्या कार्यालयावर बंधनकारक राहिल.
- २) मा.राष्ट्रीय हरित लवाद न्यायालय,नवी दिल्ली (WZ) पुणे यांचे कडील आदेशानुसारच सदर बांधकामाची कार्यवाही करण्याची जबाबदारी आपल्या कार्यालयाची राहिल.
- ३) सदरचे बांधकाम चालू असताना काही वित्त व जिवीत हानी झाल्यास त्याची सर्वस्वी जबाबदारी पिंपरी चिंचवड महानगर पालिकेची राहिल.
- ४) पुरपातळी नियंत्रण क्षेत्रात जास्त वाढण्यापूर्वी तेथील नागरिकाना अल्पवधीची पुर सूचना मिळताच हे क्षेत्र सोडून सुरक्षित स्थळी सहजपणे जाता येईल तसेच पुरामुळे होणारी जिवीत हानी व वित्त हानी टाळण्यासाठी सदरच्या मैला शुध्दीकरण केंद्रामुळे भविष्यात काही अडचणी निर्माण होणार नाही. याबाबतची सर्वस्वी जबाबदारी पिंपरी-चिंचवड महानगरपालिकेची राहिल,
- ५) सदरचे बांधकामाबाबत भविष्यात काही न्यायालयीन बाबी उदभवल्यास त्याची सर्वस्वी जबाबदारी पिंपरी चिंचवड महानगर पालिकेची राहिल.
- ६) इंद्रायणी नदीतील पाणी प्रदुषित होणार नाही व सदरचे बांधकामांनंतर तेथील राडारोडा व इतर अनावश्यक साहित्य नदीपात्रात टाकण्यात येणार नाही याची जबाबदारी पिंपरी-चिंचवड महानगर पालिकेची राहिल.
- ७) सदरच्या केंद्राची उभारणी करत असताना काही वृक्षतोड करावी लागल्यास वन विभागाची,महसुल व इतर विभागांची परवानगी घेणे व काम पूर्ण झाल्यानंतर आवश्यक तेवढी वृक्ष लागवड करण्याची जबाबदारी पिंपरी-चिंचवड महानगर पालिकेची राहिल.
- ८) सदर मैला शुध्दीकरण प्रकल्प इंद्रायणी नदी देहू ते च-होली सा.क्र.१४/२०० येथे येत असून गट क्र.९२(१)चिखली ५६९.८८० येथे निळ्या पुररेषेचा तलांक पातळी ५६७.३६ व लाल पुररेषेचा तलांक पातळी ५६९.८९० अशा आहेत. सदरचे बांधकाम करतांना वरील तलांक विचारात घेण्यात यावेत व त्यानुसार संदर्भ क्र.२ व ३ च्या परिपत्रकानुसार दिलेल्या सुचनांचे तंतोतंत पालन करून पुढील कार्यवाही करावी.

हे आपल्या माहितीस्तव सस्नेह अग्रेषित.

स्थळ प्रत मा.का.अ.यांना मान्य असे

(ए.बी.लाटे)

उपकार्यकारी अभियंता
पुणे पाटबंधारे विभाग,पुणे

प्रत :- मा.मुख्य अभियंता(जसं)जलसंपदा विभाग,पुणे यांना माहितीसाठी सविनय सादर.

प्रत :- मा.जिल्हाधिकारी,पुणे यांना माहितीसाठी सविनय सादर.

प्रत :- मा.अधीक्षक अभियंता,पुणे पाटबंधारे मंडळ,पुणे यांना माहितीसाठी सविनय सादर.

प्रत :- उपविभागीय अभियंता,खडकवासला कालवा उपविभाग,पुणे यांना माहितीसाठी व आवश्यक त्या कार्यवाहीसाठी

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I (Mun)
 No:- Format1.0/CC/UAN
 No.0000157113/CE/2303001189

Date: 16/03/2023

To,
 M/s.Pimpri Chinchwad Municipal Corporation-Pune



Your Service is Our Duty

Sub: Consent to Establish for 5 Nos of STP's at different location, Proposed by Pimpri Chinchwad Municipal Corporation.

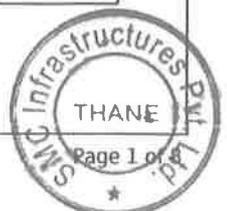
Ref: 1. Application submitted by SRO-Pimpri Chinchwad.
 2. Application having UAN- 157113, UAN0157137, UAN- 00157130, UAN- 00157967, UAN-00157976.

Your application No.MPCB-CONSENT-0000157113 Dated 24.12.2022

For: grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to establish is granted for a period up to commissioning of the unit or up to 5 year whichever is earlier.
- Conditions under Water (P &CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted quantity of discharge (MLD)	Standards to be achieved	Disposal
1	STP at Walhekarwadi Survey No.94	4.00	As per Schedule -I	Pawana River & partly used for gardening by PCMC
2	STP near Ankushrao Landge Natyagraha, Bhosari. Gaonthan, Bhosari, Pune	5.00	As per Schedule -I	After Treatment dispose to local nala & partly used for gardening by PCMC
3	STP at Gat no.91,92,93, near river residency, Dehu-Alandi road, Chikhali-Moshi, Pune	12.00	As per Schedule -I	After Treatment dispose to Indrayani river & partly used for gardening by PCMC



Sr No	Description	Permitted quantity of discharge (MLD)	Standards to be achieved	Disposal
4	STP at Chinchwad Keshavnagar Survey No.292, Chinchwad Pune	4.00	As per Schedule -I	After Treatment dispose to Pawana River and partly used for gardening by PCMC
5	STP-Bopkhel, Haveli Pune	5.00	As per Schedule -I	After Treatment dispose to Mula River and part to PCMC Gardening

3. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	0	0	0	As per Schedule -II

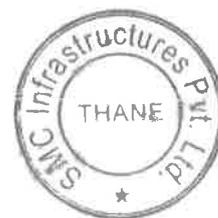
4. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
NA					

5. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

6. Municipal Corporation shall try and reuse maximum quantity of treated sewage for secondary purposed such as irrigation, plantation, industrial cooling, construction activity etc.
7. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
8. This consent should not be construed as exemption from obtaining necessary NOC/Permissions from any other Government authorities.



9. The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before actual commencement of the Unit/Activity, (Establish)

This consent is issued as per communication letter dated 03/11/2022 which is approved by competent authority of the board.



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Signed by: Dr. Y.B.Sontakke
Joint Director (WPC)
For and on behalf of,
Maharashtra Pollution Control Board
jdwater@mpcb.gov.in
2023-03-16 19:56:15 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	50000.00	TXN2301001009	06/01/2023	Online Payment

Total Payment done Rs.2.25 Lakhs, Fees consumed Rs.1.0 Lakhs and Rs.1.25 Lakhs is balance which will be consider in further renewal (Fees paid towards applications having UAN- 157113, UAN0157137, UAN- 00157130, UAN-00157967, UAN-00157976)

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pimpri Chinchwad
- They are directed to ensure the compliance of the consent conditions.
- They are directed to obtain B.G.'s as per B.G. regime.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



To,

Executive Engineer,

Water Supply and Drainage Department,

Pimpri Chinchwad Municipal Corporation, Pimpri - 18:

Subject-; regarding construction of Sewage Treatment Plant within premises of Pimpri Chinchwad Municipal Corporation at Chikhali gat No. 92(1) and at Pimple Nilakh Survey No.64/65.

Ref:- 1) Your office letter no. Jani/2/Kavi/703/202, dated 30/6/2020.

2) Government circular no. Purani-2018/ (182/2018)/C.V. (M) Ministry, Mumbai 32, dated 3/5/2018

3) Order of Ms NGT. Court of Arbitration, New Delhi (WZ) Pune dated 30/10/2020.

4) UNIFIED DEVELOPLAND PROMOTION REGULATIONS FRO MAHARASHTRA STATE. DIRECTIVES

Date. २/१२/२०२०

(5) Sub Divisional Engineer, Khadakwasla Canal Sub Division No.2 Pune letter No. Ja.No. Khadak-2/1391 year 2020, dated 14/07/2020

Pursuant to the above subject, our office under reference letter no. 3 Chikhli gat no. 92(1) is requested to issue a No Objection Certificate to this section for constructing a sewage treatment plant.

In Reference no.2 in the Government circular issue no. As mentioned in clause 7, the use of Prohibitive Zone (e.g. public latrines and Drainage Pipe line Utilization near the River bank) provided the land is feasible for such disposal facilities near the river bed should be done only for such purpose that there is no obstruction to the flow of the river.

The carrying capacity of the river will not decrease and there will be no change in the cross section of the river. Also in the above government circular issue no. As stated in clause 11, as the jurisdiction of the Water Resources Department is limited to the planning of flood lines along the river banks, the unavoidable and necessary works mentioned in the above paragraph in the prohibited areas and controlled areas in terms of public interest will not require the no-objection certificate of the Water Resources Department. Therefore, in the said case, the Sub Divisional Engineer Khadakwasla Canal Sub Division No.2. According to the field report received from Pune and as per the instructions in the reference circular no.2 and 3, appropriate action should be taken in the above mentioned case as per the below mentioned point.

1) It will be mandatory for our office to strictly follow all instructions in reference letter no.2 and 3.

2) As per the order of the Hon.National Green Arbitration Court, New Delhi (WZ) Pune, our office will be responsible for the execution of the said construction.

3) Pimpri Chichwad Municipal Corporation shall be fully responsible for any financial or life loss while the said construction is going on.

4) Before the flood level increases in the control area, as soon as the citizens get a short term flood warning, they can easily leave the area and go to a safe place, and to avoid loss of life and financial loss due to flood, the Sewage Treatment Plant will not create any problems in the future. Pimpri-Chinchwad Municipal Corporation will be fully responsible for this.

5) Pimpri Chinchwad Municipal Corporation will be fully responsible if any legal matters arise in future regarding the said construction.

6) The Pimpri-Chinchwad Municipal Corporation will be responsible for ensuring that the water in the Indrayani River will not be polluted and that after the said constructions, the Debris and other unnecessary materials will not be dumped into the river bed.

7) If some trees have to be cutting during the construction of the said Plant, it will be the responsibility of the Pimpri-Chinchwad Municipal Corporation to take the permission of the Forest Department, Revenue and other departments and to plant the required number of trees after the completion of the work.

8) The said Sewage Treatment project is coming from Indrayani river from Dehu to Charoli S.No.14/200 and gat no.92 (1) at Chikhli the level of the Blue Flood Level is 567.36 and the water level of the Red Flood Level water line is 569.890 There are such While doing the construction, the above points should be taken into consideration and according to the instructions given in reference no. 2 & 3.

This for your information.

(A.B.Late)

Deputy Executive Engineer

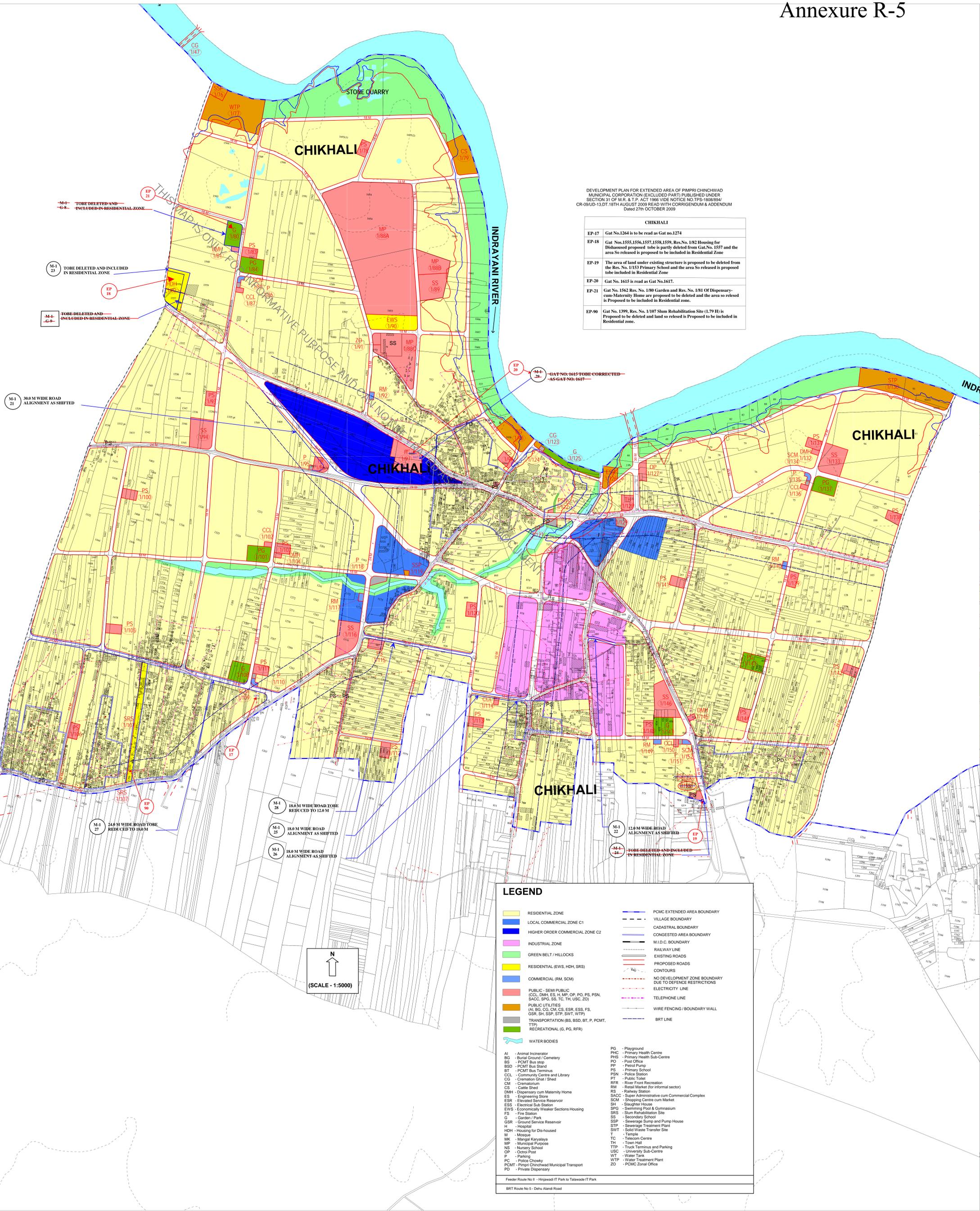
Pune Irrigation Department, Pune

Copy: - Hon. Chief Engineer (Jas) Water Resources Department, Pune.(for information)

Copy: - Hon. Collector, Pune (for information).

Copy: - Hon. Superintending Engineer, Pune Irrigation Board, Pune (for information).

Copy: - To Sub-Divisional Engineer, Khadakwasla Canal Sub-Division, and Pune for information and necessary (For activities)



DEVELOPMENT PLAN FOR EXTENDED AREA OF PIMPRI CHINCHWAD MUNICIPAL CORPORATION (EXCLUDED PART) PUBLISHED UNDER SECTION 31 OF M.R. & T.P. ACT 1966 VIDE NOTICE NO. TPS-1808/894/ CR-09UD-13.DT.16TH AUGUST 2009 READ WITH CORRIGENDUM & ADDENDUM Dated 27th OCTOBER 2009

CHIKHALI	
EP-17	Gat No.1264 is to be read as Gat no.1274
EP-18	Gat Nos.1555,1556,1557,1558,1559, Res.No. 1/82 Housing for Disbanded proposed to be partly deleted from Gat No. 1557 and the area so released is proposed to be included in Residential Zone
EP-19	The area of land under existing structure is proposed to be deleted from the Res. No. 1/153 Primary School and the area so released is proposed to be included in Residential Zone
EP-20	Gat No. 1615 is read as Gat No.1617.
EP-21	Gat No. 1562 Res. No. 1/88 Garden and Res. No. 1/81 Of Dispensary-cum-Maternity Home are proposed to be deleted and the area so released is Proposed to be included in Residential zone.
EP-90	Gat No. 1399, Res. No. 1/107 Slum Rehabilitation Site (1.79 H) is Proposed to be deleted and land so released is Proposed to be included in Residential zone.

GAT NO.1615 TO BE CORRECTED AS GAT NO.1617

LEGEND			
[Yellow Box]	RESIDENTIAL ZONE	[Blue Dashed Line]	PCMC EXTENDED AREA BOUNDARY
[Blue Box]	LOCAL COMMERCIAL ZONE C1	[Black Dashed Line]	VILLAGE BOUNDARY
[Dark Blue Box]	HIGHER ORDER COMMERCIAL ZONE C2	[Grey Dashed Line]	CADASTRAL BOUNDARY
[Purple Box]	INDUSTRIAL ZONE	[Red Dashed Line]	CONGESTED AREA BOUNDARY
[Green Box]	GREEN BELT / HILLOCKS	[Black Dotted Line]	M.I.D.C. BOUNDARY
[Yellow-Green Box]	RESIDENTIAL (EWS, HDH, SRS)	[Black Dotted Line]	RAILWAY LINE
[Blue Box]	COMMERCIAL (RM, SCM)	[Black Dotted Line]	EXISTING ROADS
[Red Box]	PUBLIC - SEMI PUBLIC (CCL, DMH, ES, H, MP, OP, PS, PSN, SACC, SPS, SS, TC, TH, USC, ZD)	[Black Dotted Line]	PROPOSED ROADS
[Orange Box]	PUBLIC UTILITIES (A), BG, CG, CM, CS, ESR, ESS, FS, GSR, SH, SSP, STP, SWT, WTP)	[Black Dotted Line]	CONTOURS
[Grey Box]	TRANSPORTATION (BS, BSD, BT, P, PCMT, TTP)	[Red Dotted Line]	NO DEVELOPMENT ZONE BOUNDARY DUE TO DEFENCE RESTRICTIONS
[Green Box]	RECREATIONAL (G, PG, RFR)	[Red Dotted Line]	ELECTRICITY LINE
[Blue Box]	WATER BODIES	[Red Dotted Line]	TELEPHONE LINE
[Blue Box]		[Black Dotted Line]	WIRE FENCING / BOUNDARY WALL
		[Blue Dotted Line]	BRT LINE
AI	- Animal Incinerator	PG	- Playground
BG	- Burial Ground / Cemetery	PHC	- Primary Health Centre
BS	- PCMT Bus stop	PHS	- Primary Health Sub-Centre
BSD	- PCMT Bus Stand	PO	- Post Office
BT	- PCMT Bus Terminus	PP	- Petrol Pump
CCL	- Community Centre and Library	PS	- Primary School
CC	- Cremation Ghaz / Shed	PSN	- Police Station
CM	- Crematorium	PT	- Public Toilet
CS	- Cattle Shed	RFR	- River Front Recreation
DMH	- Dispensary cum Maternity Home	RM	- Retail Market (for informal sector)
ES	- Engineering Store	RS	- Railway Station
ESR	- Elevated Service Reservoir	SACC	- Super Administrative cum Commercial Complex
ESS	- Electrical Sub Station	SCM	- Shopping Centre cum Market
EWS	- Economically Weaker Sections Housing	SH	- Slaughter House
FS	- Fire Station	SPD	- Swimming Pool & Gymnasium
G	- Garden / Park	SS	- Secondary School
GSR	- Ground Service Reservoir	SSP	- Sewerage Sump and Pump House
H	- Hospital	STP	- Sewerage Treatment Plant
HDH	- Housing for Dis-housed	SWT	- Solid Waste Transfer Site
M	- Mosque	T	- Temple
MK	- Mangal Kanyalaya	TC	- Town Centre
MP	- Municipal Purpose	TH	- Town Hall
NS	- Nursery School	TTP	- Truck Terminus and Parking
OP	- Octroi Post	USC	- University Sub-Centre
P	- Parking	WT	- Water Tank
PC	- Police Chowky	WTP	- Water Treatment Plant
PCMT	- Pimpri Chinchwad Municipal Transport	ZD	- PCMC Zonal Office
PD	- Private Dispensary		

(SCALE - 1:5000)

Feeder Route No II - Hinjawdi IT Park to Talawade IT Park
BRT Route No 5 - Dehu Alandi Road